

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 26/MP/2026 along with IA No. 182/2026

Subject : Petition under Section 79 read with Section 38(2)(b)&(c) of the Electricity Act, 2003 and Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-state Transmission Charges and Losses) Regulations, 2020 seeking compensation with interest for the generation loss suffered on account of curtailment of power during specified time blocks on account of delay in operationalisation of connectivity granted at Bikaner II PS and associated transmission elements.

Petitioner : Serentica Renewables India-4 Private Limited (SRI4PL) and Ors.

Respondents : Powergrid Corporation of India Limited (PGCIL) and Ors.

Date of Hearing : **08.10.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Deepak Thakur, Advocate, SRI4PL
Ms. Purna Priyadarshini, Advocate, CTUIL
Ms. Ayesha Choudhary, Advocate, CTUIL
Shri Alok Kumar Mishra, GCIL & NRLDC
Ms. Ranjitha Ramachandran, Advocate, PGCIL & PBTL

Record of Proceedings

At the outset, learned counsel for the Petitioners requested an adjournment as the arguing counsel was unavailable.

2. The learned counsel for the Respondent/PGCIL submitted that pursuant to the Record of Proceedings dated 3.6.2026, the Petitioners have impleaded the additional transmission licensees, implementing the various elements of the transmission system required for effectiveness of the Petitioners' connectivity; however, the Petitioners have not sought to amend their prayers, thereby giving an impression that no reliefs are being sought against them.

3. Acceding to the request of the learned counsel for the Petitioners, the Commission adjourned the matter. Since none of the impleaded Respondents has filed their replies, the Commission deemed it appropriate to grant the impleaded Respondents a last opportunity to file their replies, if any, within three weeks with a copy to the Petitioners. The Petitioners may file their rejoinders, including to the replies filed by original Respondents, if any, within two weeks thereafter.

4. The Petition will be listed for hearing on **25.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)